

[Sh. Sharad Yadav]

quota which has been allotted to the Maharashtra Federation, is half of the allotted quota to C.C.I. C.C.I. operates in the entire country. If they have been given 100 per cent. the Maharashtra Federation has been given 50 per cent. We have favoured them. We will provide help to those people, who want to form voluntary organisations or co-operatives in favour of the farmers. Co-operatives strengthen democracy. It strengthens the hands of the people, who are producing on mass level and builds up their self-confidence. Mr. Deputy Speaker, Sir, I would like to thank those, who have raised this question because I also got the opportunity to give the detail about the work carried out this year. In the end, I would like to submit one more point that we face a lot of difficulties. When we favour the farmers, the handloom weavers and powerloom weavers suffer. It is necessary to work very cautiously in the textile industry. I have tried my level best to reply to the questions raised here. With these words, I thank you.

[English]

SHRI KADAMBUR M.R. JANARDHAN: Shall I ask one clarification? May I know whether the Suvini cotton of Tamil Nadu is being exported? Only Tamil Nadu and Andhra Pradesh are producing this Suvini cotton.

MR. DEPUTY SPEAKER: This is exactly what you should have asked before.

[Translation]

SHRI SHARAD YADAV: I have stated that all the States were consulted. We did whatever they wanted. You have asked a specific question about Tamil Nadu. At pres-

ent, I do not have the details. I will tell you later.

13.43 hrs

BUSINESS ADVISORY COMMITTEE

Tenth Report

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): On behalf of Shri Satya Pal Malik I beg to move:

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 10th May, 1990."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 10th May, 1990."

The Motion was adopted.

13.44 hrs.

**ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE
AMENDMENT BILL***

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to amend the Additional Duties of